

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 158/2022

Date: 3.8.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for For 765 kV Line Bays and 240 MVAr Switchable Line Reactor at Raichur and Sholapur Sub-stations Under “Line bays and reactor at POWERGRID sub-station for Raichur – Sholapur transmission line for Synchronous interconnection between SR and WR”.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022 :

- a) Form 5, Form 12 A and Form 13
- b) Computation of IDC in excel
- c) Proper excel format of all the forms again for 2014-19 and 2019-24 tariff period
- d) With regard to additional capitalization in 2014-19 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

